

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 955 of 2020

IN THE MATTER OF:

Captain S.P. Singh

...Appellant

Versus

Himalayan Heli Services Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Soayib Qureshi, Advocate

For Respondent: Mr. Vivek Malik, Advocate.

O R D E R
(Through Virtual Mode)

17.12.2020: Mr. Vivek Malik, Advocate enters appearance on behalf of the Respondent. He seeks and is granted two weeks' time to file reply affidavit alongwith vakalatnama. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may be filed by learned counsel for the parties alongwith their pleadings.

List the matter 'for admission (after notice)' before Court No. II on **27th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

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